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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 22nd December, 2023.

No.LL(B).16/2006/183. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2023 (Ordinance No. 7 of 2023) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 7 OF 2023

Promulgated by the Governor on 21st December, 2023.

Published in the Extra-Ordinary Gazette of Meghalaya dated 22nd December, 2023.

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2023

AN ORDINANCE

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-fourth Year of the Republic of India, the following Ordinance, namely, -

Short title and Commencement.

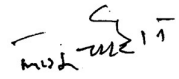
1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2023.
- (2) It shall come into force at once.

Amendment of Section 4.


2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b) the following shall be substituted, namely-

“(b) to maintain fiscal deficit to an annual limit of 3.5% of GSDP during Fiscal Year 2023-24.”

Dated Raj Bhavan,
Shillong, the 21st December, 2023.


PHAGU CHAUHAN,
Governor of Meghalaya.

Dated Shillong,
The 22nd December, 2023.


S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.